

ACTUAL DATE 25-5-10

HIGH COURT OF DELHI AT NEW DELHI
(EXTRA ORDINARY CIVIL JURISDICTION)

WP(C) 539/96
~~CIVIL WRIT NO.~~

M/s Autometers Limited PETITIONER

VS.

Union of India RESPONDENTS

Petitioner
No. - 1

NOTICE TO:

M/s Autometers Limited,
Hall No. 4, ARA Centre,
E-Thandewalan Extension
New Delhi - 110065

Court
Take notice that the case noted above will be listed for hearing before this Court on 25-5-10 (Actual). You are directed to appear before the Court on the said date either in person or through an advocate duly appointed by you for the purpose.

Court
Take further notice that no further intimation in this behalf will be given to you in future.

Given under my hand and the seal of the High Court of Delhi, this the 6th day of March 2010

AKS
~~Assistant Registrar (writs)~~
Sanshyo
6-3-10

For Registrar.

ACTUAL DATE 25-5-10

HIGH COURT OF DELHI AT NEW DELHI
(EXTRA ORDINARY CIVIL JURISDICTION)

WP(C) 539/96
~~CIVIL WRIT NO.~~

M/S Autometers Limited ²⁰⁰⁸ PETITIONER

VS.

Union of India RESPONDENTS

NOTICE TO: M/S Singer India Limited
3 Devika Tower,
Nehru Place,
New Delhi - 110019
Petitioner No. 7.

^{Court} Take notice that the case noted above will be listed for hearing before this Court on 25-5-10 (Actual). You are directed to appear before the Court on the said date either in person or through an advocate duly appointed by you for the purpose.

^{Court} Take further notice that no further intimation in this behalf will be given to you in future.

Given under my hand and the seal of the High Court of Delhi, this the 6th day of March 2010

Ali
~~Assistant Registrar (wrts)~~
Sandhu
6-3-10

For Registrar.

ACTUAL DATE 25-5-10

HIGH COURT OF DELHI AT NEW DELHI
(EXTRA ORDINARY CIVIL JURISDICTION)

WP (C) 539/96
CIVIL WRIT NO.

M/s. Autometers Limited & Co. PETITIONER

VS.

Union of India RESPONDENTS
M/s Universal Subscription

NOTICE TO:

Petitioner:
NO. 9

Agency Private Limited
18/19 Community Centre
Saket, P.B. No. - 08
New Delhi - 110017

^{Court} Take notice that the case noted above will be listed for hearing before this Court on 25-5-10 (Actual). You are directed to appear before the Court on the said date either in person or through an advocate duly appointed by you for the purpose.

^{Court} Take further notice that no further intimation in this behalf will be given to you in future.

Given under my hand and the seal of the High Court of Delhi, this the 6th day of March 2010

[Signature]
Assistant Registrar (writs)
Sandhya
6-3-10

For Registrar.